

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 84 of 2019**

**IN THE MATTER OF:**

**Centennial Projects Pvt. Ltd. & Anr.**

**...Appellants**

**Vs**

**Piyush Periwal & Ors.**

**...Respondents**

**Present:**

**Appellants: Mr. Ranvir Singh, Advocates.**

**Respondents: Present but appearance not marked.**

**O R D E R**

**24.07.2019:** Learned counsel for the parties made a joint submission at the Bar that endeavours for a global settlement of all outstanding issues inter se the parties are afoot and negotiations are stated to be at an advance stage. In view of this development prayer has been made for adjournment of the hearing.

Keeping in view the joint request on the ground projected, hearing in the appeal is adjourned.

Post the matter on **11<sup>th</sup> September, 2019.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**am/nn**